

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 57/2018
IN
CP (IB) No. 30/Chd/Pb/2017
(Admitted matter)**

In the matter of:

F.M. Hammerle Textiles Ltd. ... Applicant/Corporate-Debtor

Present: Mr. Manish Jain and Ms. Divya Sharma, Advocates for the Applicant (in CA No.57/2018).
Mr. Prateek Gupta, Advocate for Mr. Amit Bansal, Advocate for applicants (in CA Nos.196/2017 and 29/2018).
Mr. Ajay Kumar Dahiya, Advocate for Mr. Rishi Sehgal, Advocate for the Resolution Professional, applicant.
Mr. D.S. Sobti, Advocate for Intervener (in CA No.45/2018).

CA No.57/2018

Notice of this application to the Resolution Professional and the State Bank of India, Mid Corporate Group (Chandigarh), Plot # 1-2-B, City Centre, Sector-5, Panchkula, Haryana-134109 for 16.03.2018. Registry is directed to add the name of State Bank of India in the Memo of Parties. Copy of the application has already been supplied to the Resolution Professional. Service be effected on State Bank of India 'Dasti' only. The applicant shall collect the notice from Registry. In the meanwhile, if the Resolution Professional holds meeting, he will inform this Tribunal.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

Sd/-

(Pradeep R. Sethi)
Member (Technical)

March 08, 2018
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